

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-604/ND/2022
IA/5331/2022

IN THE MATTER OF:

Mr. Dinesh Kumar Bansal

...PETITIONER

Vs

Union Bank of India and Ors.

...RESPONDENT

Section

U/s 94(1) of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Adv. Akhand Pratap Singh Gaur,
Mr. Hemant Sethi, RP

For the State Bank of India

:Adv Harshit Khare & Adv Prafful
Saini

For the Respondent

:Mr. Vishnu Jaysaval Adv along
with Mr. Adarsh Raj Singh and
Ms. Priyanka Singh for Mr.
Samarendra Kumar, Adv

ORDER

IA/5331/2022

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel for SBI is present and submitted that they have filed their reply which is now available on e-portal. Reply filed by the ICICI Bank is also available on the e-portal. Ld. Counsel for the Union Bank of India is present and submitted that they have also filed their response, however it is not reflected on the e-portal. Ld. Counsel for Union Bank of India in once again directed to approach the Registry and cure the defects, so that that the same is reflected on the e-portal. List the matter on **15.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)